

industrial growth and improvement of efficiency and competitiveness of our industry. The annual rate of industrial growth has consistently been over 8% per annum over the last four years. The investment climate has been buoyant and in several areas, the sellers' market has been turned into buyers' market. Competitive pressure is also forcing our industry to pay greater attention to up-gradation of technology, cost reduction and quality improvement.

#### **T.V. Relay at Rourkela**

3470. SHRI MAURICE KUJUR: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether there is any proposal to put up a high power T.V. Relay Centre at Rourkela; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir. However, the existing low power (100 W) TV transmitter at Rourkela is envisaged to be shifted to a new site on Durgapur hill to improve its coverage.

(b) Does not arise.

#### **Settlement of Accounts between ONGC Suppliers of Woollen Cloth**

3471. SHRI V. SREENIVASA PRASAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on 23rd August, 1988 of Unstarred Question No. 3767 regarding settlement of accounts between ONGC and suppliers of woollen cloth and state:

(a) whether the accounts between the Cawnpore Woollen Mills Limited, Kanpur

and the Oil and Natural Gas Commission have since been settled; and

(b) if not, the reasons therefor and when the accounts are likely to be settled?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) Does not arise.

#### **Delay in Payment by Companies**

3472. SHRI M.V. CHANDRASHEKHARA MURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received complaints from depositors of fixed deposit schemes of different public limited companies against delay in payment on its maturity;

(b) if so the details thereof; and

(c) the steps being taken against the defaulting companies to protect the interest of small depositors?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The time and effort involved in compiling the information will not be commensurate with the results sought to be achieved.

(c) The amended provisions of Section 58A of the Companies Act, 1956, as amended by the Companies (Amendment) Act, 1988, seek to protect the interest of depositors against the defaulting companies, after the said provisions are brought into force.